

**THE ODISHA OFFICES OF PROFIT (REMOVAL OF DISQUALIFICATIONS)
AMENDMENT ACT, 2016**

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LAW DEPARTMENT

NOTIFICATION

The 23rd April, 2016

No.3567—I-Legis-5/2016/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 23rd April, 2016 is hereby publish for general information:—

ODISHA ACT 4 OF 2016

THE ODISHA OFFICES OF PROFIT (REMOVAL OF DISQUALIFICATIONS) AMENDMENT ACT, 2016

AN ACT FURTHER TO AMEND THE ODISHA OFFICES OF PROFIT (REMOVAL OF DISQUALIFICATIONS) ACT, 1961

BE it enacted by the Legislature of the State of Odisha in the Sixty-seventh Year of the Republic of India as follows:—

Short title.

- (1) This Act may be called the Odisha Offices of Profit (Removal of Disqualifications) Amendment Act, 2016.
(2) It shall be deemed to have come into force on the 18th January, 2016.

Amendment of section 3.

- In the Odisha Offices of Profit (Removal of Disqualifications) Act, 1961 (hereinafter referred to as the principal Act), in section 3, after clause (j), the following clause shall be inserted, namely:—

Odisha Act 26 of 1961.

"(k) the office of Chairperson, Vice-Chairperson or Member, by whatever name called, in any statutory or non-statutory body specified in the Table."

Insertion
of new
Table.

3. In the principal Act, after the Schedule the following table shall be inserted, namely:—

"Table

[See section 3 (k)]

Sl. No.	Name of the Body
(1)	(2)
1	The District Planning Committee constituted under the Odisha District Planning Committees Act, 1998 (Odisha Act, 8 of 1998).
2	The Western Odisha Development Council established under the Western Odisha Development Council Act, 2000 (Odisha Act 10 of 2000).
3	State Planning Board constituted by the State Government under Resolution No.14502, dated the 27th July, 1998 by the Planning and Co-ordination Department".

Repeal and
savings.

4. (1) The Odisha Offices of Profit (Removal of Disqualifications) Amendment Ordinance, 2016 is hereby repealed.

Ordinance 2
of 2016.

(2) Notwithstanding such repeal, anything done or any action taken in pursuance of the provision of the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

By order of the Governor

BIBHU PRASAD ROUTRAY
Principal Secretary to Government.